



2026:AHC:24161

**HIGH COURT OF JUDICATURE AT
ALLAHABAD
WRIT - C No. - 4460 of 2026**

Dinesh Kumar Singh

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Shailendra Kumar Sharma
Counsel for Respondent(s)	:	C.S.C., Rameshwar Prasad Shukla

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The petitioner has preferred present writ petition inter-alia with the following prayer :-

"(A) Issue a writ order or directing in the nature of mandamus and directing the respondent Nos. 2 and 3 to decide the computerized Case No. T 202415060406680 dated 20.12.2024/ 03.01.2025 under Section 67 of Revenue Code Rules 2016."

2. From perusal of the record it transpires that on the basis of record as contained in the writ petition it is clear that only RC Prapatra-19 as provided under Rule 66 of the U.P. Revenue Code, 2016 has been issued by the Land Management Committee. Nothing has been brought on record regarding pendency of any case as prayed for in the present writ petition by the counsel for the petitioner.

3. It is pertinent to note that though a relief has been sought for against the Chhangur Singh but for the reasons best known to the petitioner he was not arrayed as respondent in the writ petition. Apart from the same, it is clear that no injury has been

caused to the petitioner due to pendency of the aforesaid proceedings hence present writ petition filed on his is not maintainable.

4. In this view of the matter, the Court is of the opinion that the relief sought for in the present writ petition could not be granted hence present writ petition is dismissed.

February 4, 2026

Pramod Tripathi

(Prakash Padia,J.)